

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. RAJIV KALRA

Petition(s) for Special Leave to Appeal (C) No(s). 23154/2018

JAI PRAKASH SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

Date : 29-01-2020 This petition was called on for hearing today.

For Petitioner(s)

Mr. Vishal Prasad, AOR

For Respondent(s)

Mr. Sanjay Kumar Tyagi, AOR
Ms. Charu Ambwani, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Four weeks' time as a last chance is granted to all the Respondents to file Counter Affidavit as these Respondents have not filed any objections within 30 days from the date of service/appearance, in terms of Order XXI Rule 14(1) of SCR, 2013. Nor any application for extension of time was moved under Order V, Rule 1(22) of SCR, 2013.

List the matter before the Hon'ble Court as per rules after expiry of four weeks.

RAJIV KALRA
Registrar